

**Feature Films to be Screened on Delhi
Doordarshan**

6237. SHRI R. M. BHOYE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the names of regional feature films likely to be screened on Delhi Television during the next three months ;

(b) how many of such films will be with Hindi simultaneous translations ; and

(c) if not, the difficulties being experienced in translating them in Hindi simultaneously and thus depriving people from learning the culture of other sister language ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) Doordarshan Kendra, Delhi telecasts one National award winning regional language feature films on the national network on the 1st Sunday of each month. On the second and third Sundays of each month, the regional language feature films put out from Delhi are relayed by the transmitters dependant on programme feed Delhi. Titles of the feature films likely to be telecast as per the above schedule during the next three months cannot be indicated at this stage as this depends on the availability of the feature films offered for telecast.

(b) and (c) : A feature films can be dubbed or sub-titled in Hindi or any other language only by the party who has the sole rights over the negative and the script of the film. However, short synopsis in Hindi of the regional language films is given by the Doordarshan before the telecast of each films.

**Land Belonging to Serving Military
Personnel**

6238. PROF. NARAIN CHAND PARASAR : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government propose to introduce a model legislation for the exemption of land belonging to the serving military personnel from being taken over by the tenants under various State enactments ;

(b) if so, the likely date by which the legislation would be introduced in the Parliament ; and

(c) if not the reason therefor and the steps taken by Government to ensure adequate protection to the ancestral land of the serving military personnel in the States where no such exemption has been granted so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDU-LAL CHANDRAKAR) : (a) No, Sir.

(b) Question does not arise.

(c) In almost all the States, provisions exists in the land reform laws to protect the interests of serving defence personnel in respect of land belonging to them.

[Translation]

**Facilities in New Ashok Nagar
Colony (Village Chilla)**

6239. SHRI SATYANARAYAN PAWAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the acreage of land of village Chilla (Saroda) Delhi-95 acquired by the Delhi Development Authority and when it was acquired and the acreage of land which was left ;

(b) whether the Delhi Development Authority demolished the houses constructed on the land sold by the farmers there during 1979-80 and 1981-82; and

(c) whether Government have not provided any facilities such as electricity, water, roads, schools etc., in the New Ashok Nagar Colony of the village Chilla where 80 per cent houses

have already been constructed and if so, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) Delhi Administration have informed that the land in Village Chilla (Saroda) was acquired and transferred to DDA, as per the following details :

Village	Award No.	Area acquired	Date of announcement of award
		(in acres)	
Chilla Saroda Bangar	39/82-83	185.32	30.9.82
—do—	52/71-72	24	6.3.72
—do—	52A/71-72	51	30.1.73
—do—	52B/71-72	30	10.5.74
—do—	82C/71-72	38	19.5.74
—do—	52D-71-72	5	7.2.77
—do—	52E/71-72	220.5	23.3.77
Chilla Saroda Khadar	17/83-84	11.8	30.6.83
—do—	87B/72-73	32.1	30.6.83
	TOTAL	597.72	

However, an area measuring 19.5 acres could not be taken possession of as it is occupied by built-up structures.

(b) Some of the unauthorised constructions were removed on 1.10.1982 and 11.11.1982.

(c) The New Ashok Nagar falls in Village Chilla Saroda on the acquired land. Some persons have illegally put up unauthorised structures after possession of the land was taken over by the Government, taking advantage of

the Stay Orders of the High Court. There is no proposal to regularise this Unauthorised Co'onry as it is not covered by the existing policy of the Government. The question of providing different facilities to the colony does not arise.

[*English*]

Net Irrigated Area

6240. SHRI K. P. UNNIKRISHNAN : Will the Minister of AGRICULTURE